TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

.....

NEW DELHI, THE 9th March 1999

NOTIFICATION
(INCOME-TAX)

S.O.No. | In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Tirumala Tirupati Devasthanams, Tirupati, Chittor Distt., A.P." for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002 subject to the following conditions, namely:-

(i) the assessee will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;

(ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;

(iii) this notification will not apply in relation to any income being profits and gains of business, unless th business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

iv) the assessee will file regularly its return of income before the Income-tax Authority in accordance with the provisions of the Income-tax Act, 1961.

(SAMAR BHADRA)
UNDER SECRETARY TO THE GOVT. OF INDIA

NOTIFICATION NO. 10846 (F.NO. 197/12/99-ITA-I)

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

TO BE PUBLISHED IN PART-II SECTION 3(ii) OF THE EXTRAORDINARY GAZETTE OF INDIA

Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 9th March, 99

NOTIFICATION

S.O. (E) In exercise of the powers conferred by clause (ii) of sub-section (1) of section 80L of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies:

i) the Industrial Development Bank of India Infrastructure Bond bearing distinctive numbers 1 to 575626 of the face value of rupees five thousand each;

ii) the Industrial Development Bank of India Growing Income Bonds bearing distinctive numbers 2000001 to 2035642 of the face value of rupees five thousand each; and

iii) the Industrial Development Bank of India Regular Income Bonds bearing distinctive numbers 3000001 to 4046310 of the face value of rupees five thousand each.

issued by the Industrial Development Bank of India, Mumbai, in its public issue of bonds in Flexibond-3 Series, for the purpose of the said clause.

Notification No. 108/8

( SAMAR BHADRA )
UNDER SECRETARY TO THE GOVT. OF INDIA

(F.No. 178/11/98-ITA-I)

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

भारत के राजपत्र, असाधारण, भाग-II, खण्ड 3 (ii) में प्रकाशनार्थ ।

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक 9 मार्च, 1999

अधिसूचना

का0 आ0 (अ) आयकर अधिनियम, 1961 (1961 का 43) की धारा 80 ठ की उपधारा (1) के खण्ड (ii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार एतद्द्वारा भारत औद्योगिक विकास बैंक, मुंबई द्वारा जारी अपने फ्लेक्सी-3 श्रृंखला में बाण्डों के पब्लिक इश्यू में उक्त खण्ड के प्रयोजनार्थ निम्नलिखित को विनिर्दिष्ट करती है :

(i) प्रत्येक पांच हजार रुपये के अंकित मूल्य के 1 से 575626 तक की विशिष्ट संख्या वाले भारतीय औद्योगिक विकास बैंक अवसंरचना बाण्ड ;

(ii) प्रत्येक पांच हजार रुपये के अंकित मूल्य के 2000001 से 2035642 तक की विशिष्ट संख्या वाले भारतीय औद्योगिक विकास बैंक ग्रोविंग इन्ट्रेस्ट बाण्ड्स ; और

(iii) प्रत्येक पांच हजार रुपये के अंकित मूल्य के 3000001 से 4046310 तक की विशिष्ट संख्या वाले भारतीय औद्योगिक विकास बैंक नियमित आय बाण्ड ।

अधिसूचना सं0 - 10818

समर भद्र
(समर भद्र)
अवर सचिव, भारत सरकार
(फा0 सं0 178/11/98-आयकर नि0-1)

सेवा में,

प्रबंधक,
भारत सरकार प्रेस,
रिंग रोड, मायापुरी, औद्योगिक क्षेत्र,
(राजौरी गार्डन के समीप), नई दिल्ली ।